

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 218/GT/2019**

Subject : Petition under Section 79(1)(a), 62, 64 of the Electricity Act 2003 read with the Regulations 7,8 and 85 of the CERC (Terms and Conditions for Tariff Determination for renewable energy sources) Regulations 2017 for determination of the project specific tariff.

Petitioner : NLC India Limited

Respondents : Secretary (Power), Andaman & Nicobar Administration.

Date of Hearing : **10.8.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NLCIL  
Ms. Surbhi Kapoor, Advocate, NLCIL  
Ms. Anukirat Singh, Advocate, NLCIL  
Shri Vasughi. P, NLCIL  
Shri P. Ravikumar, NLCIL  
Shri Srinivasan. A, NLCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing on **6.9.2022**.

**By order of the Commission**

**Sd/**  
(B. Sreekumar)  
Joint Chief (Law)

